

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.36116-36117/2011

(From the judgement and order(s) dated 06-JUL-11 in DBCSA No. 835/2011 in SBCWP No. 4185/2010 & 22-OCT-11 and DBCRA No. 67/2011 in DBCSA No. 835/2011 in SBCWP No. 4185/2010 of The HIGH COURT OF RAJASTHAN AT JODHPUR)

STATE OF RAJASTHAN AND ANR Petitioner(s)

VERSUS

SURENDRA MOHNOT AND ORS Respondent(s)

(With prayer for interim relief and office report)

Date: 09/04/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Dr. Manish Singhvi, AAG
Mr. Irshad Ahmad, Adv.-on-Record

For Respondent(s) Ms. Aishwarya Bhati, Adv.-on-Record
Mr. Rajneesh Bhaskar, Adv.
Mr. Karmendra Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel appearing for the respondents prays for time to file counter affidavit. Let her do so within four weeks. Rejoinder affidavit, if necessary, may be filed within two weeks thereafter.

List thereafter.

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master